

State vs. Joshim Khan.
FIR No. 609/2020
PS Krishna Nagar
U/s 420/468/471/34 IPC

23.02.2021

Present : Ld. APP for the State through VC.

LAC Mohit Bhardwaj for accused through VC.

IO SI Suman Kumar through VC.

This application for grant of interim bail to the accused has been forwarded by jail superintendent concerned.

Bail application perused. Reply of IO perused.

The Id. Counsel for the accused has sought interim bail of the accused for the period of 45 days on the ground of pregnancy of his wife.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard.

As per the reply of IO, although interim bail has been sought on the ground of pregnancy of wife of the accused, the delivery of wife of the accused has already taken place on 13.02.2021. However, Id. Counsel for the accused has also submitted during arguments that there is nobody to look after the wife of the accused and hence on that ground also the present interim bail application of the accused may be considered. The factum of delivery of the wife of accused recently stands verified as per the reply of IO as well as the submissions made by him through VC. On query, the IO also submitted that there is no co-accused person who is yet to be apprehended and the chargesheet has already been prepared and shall be filed in the Court within 3-4 days. Therefore, keeping in view the fact that investigation has been completed and the submissions made by the Id. Counsel for the accused, in the interest of justice, the present

 contd...2

interim bail application stands allowed for a period of 45 days from the date of release of accused on furnishing of bail bond in the sum of Rs. 30,000/- with one surety in the like amount. The accused is directed to surrender before the jail superintendent concerned on the expiry of 45 days from his release.

Copy of this order be sent to the LAC for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself. Copy of this order be sent to the jail superintendent concerned for information to the accused.


(Aakanksha Vyas)

MM -05(East) KKD Court
Delhi/23.02.2021

State vs. Joshim Khan.
FIR No. 609/2020

State vs. Jamal Hussain
PS PIA
FIR No. 13/21
U/s 14 F. Act

23.02.2021

Present : Ld. APP for the State through VC.

LAC Sh. Parmanand Jain, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C on behalf of accused has been forwarded by jail superintendent concerned.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 22.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature in as much as the accused was found to be present in the Country without any valid passport or Visa. Further, the accused has no verifiable address in India as he is the citizen of Myanmar there is every apprehension that he will not appear during the trial.

Heard both the parties.

In the present case, the accused is in J/C since 22.01.2021. The reply of IO shows that the accused has the responsibility of his wife and minor kids. Further as per reply of IO, the son of the accused namely Mohd. Ayub has a UNHCR Refugee Card. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that the accused shall cooperate with the IO during the investigation.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. LAC for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself. Copy of this order be also sent to jail superintendent concerned for information to the accused.

(Aakanksha Vyas)

MM -05(East) KKD Court
Delhi/23.02.2021

State vs. Manoj
FIR No. 09/21
U/s 392/34 IPC
PS PIA

23.02.2021

Present : Ld. APP for the State through VC.

None for accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Manoj.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 21.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. He is not a previous convict and is the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the looted case property of the complainant has till date not been recovered. Furthermore, as per reply of IO, the accused is a habitual offender and can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 21.01.2021. Co-accused persons have also been apprehended. As all investigation has been completed qua him, the accused is no more required for investigation. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

- 1.The accused shall cooperate with the IO during the investigation.
- 2.Accused shall not indulge in similar offence as that of which he is the accused.
- 3.He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM -05(East) KKD Court
Delhi/23.02.2021

e.FIR No. 024724/19
PS Shakarpur
U/s 379/411 IPC
State vs. Deepak @ Deepu
23.02.2021

Present : Ld. APP for the State through VC.

LAC Mohit Bhardwaj for accused through VC.

An application for grant of bail u/s 437 Cr.P.C on behalf of accused has been forwarded by jail superintendent concerned.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 10.11.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. He is not a previous convict and he is a sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

In the present case, the accused is in J/C since 10.11.2020. Case property in the present case has already been recovered. As per reply of IO, chargesheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. LAC for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself. Copy of this order be also sent to jail superintendent concerned for information to the accused.


(Aakanksha Vyas)

MM -05(East) KKD Court
Delhi/23.02.2021